

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Review Application No.235 of 2001 In
Original Application No. 1961 of 1999

New Delhi, this the 7th day of May, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Union of India

...Review Applicant
in the RA 235/2001

Versus

Pappu

...Respondent in the
RA 235/2001

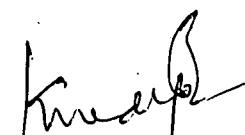
ORDER BY CIRCULATION

By Hon'ble Mr.Kuldip Singh, Member(Judl)

RA 235/2001 has been filed by the respondents for review of the order passed in OA 1961/99 on 9.2.2001.

2. In the RA the Review Applicant has taken the grounds that there is no mention in the judgment that an FIR has been registered against the applicant as had obtained appointment by producing false and fabricated documents, but instead directions have been given to the respondents to consider engaging the applicant if work is available.

3. After going through the RA, I find that it has to be allowed and respondents will be at liberty whether to engage the applicant or not.


(KULDIP SINGH)
MEMBER(JUDL)

/Rakesh/